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NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH


PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

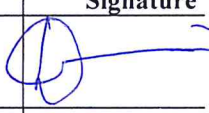

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA 89,90,114,115,126 of 2017 in CP No. 25/241/HDB/2017
NAME OF THE COMPANY	Hyderabad Securities and Enterprises Ltd
NAME OF THE PETITIONER(S)	Enness Capitals Private Ltd
NAME OF THE RESPONDENT(S)	Hyderabad Securities and Enterprises Ltd
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DR. S.V. RAMA KRISHNA	Adv. P-18	svramakrishna@enness.com 9848403691	
Rakesh Sanghi	Adv. P-19	RSA	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Divya Datla, R1 to 3, 5 to 13	Advocate	datla.divya@gmail.com 9440192334	
Y. Suryanarayana (R14-R17)	Advocate	9849866556 surya.corporate.lawyer@gmail.com	

Heard Dr. S.V. Ramakrishna, Learned Counsel for P 1 to 18 and Shri Rakesh Sanghi, Learned Counsel for P-19, Ms. Divya Datla, Learned Counsel for R1 to 3 & 5 to 13 and Shri Y. Suryanarayana, Learned Counsel for R- 14 to 17.

The Learned Counsel for the 19<sup>th</sup> Petitioner has filed a memo dated 17.10.2017 by inter-alia seeking to withdraw as 19<sup>th</sup> Petitioner from the array of Petitioners. However, the Petition is not in prescribed format. Therefore, the Learned Counsel seeks permission to file an appropriate application in accordance with NCLT Rules by duly serving copy to the other side. Post the CA alongwith main CP on 16.11.2017.

  
Member (T)

bm

  
Member (J)